

1	2	3	4	5
Chhattisgarh	535	465	493	507
Delhi	@	@	373	627
Gujarat	313	687	261	739
Haryana	206	794	290	710
Himachal Pradesh	781	219	895	105
J & K	913	87	865	135
Jharkhand	466	534	312	688
Karnataka	400	600	289	711
Kerala	356	644	346	654
MP	585	415	485	515
Maharashtra	287	713	280	720
Orissa	791	209	731	269
Punjab	294	706	264	736
Rajasthan	521	479	637	363
Tamil Nadu	408	592	372	628
Uttarakhand	431	569	342	658
UP	269	730	314	686
West Bengal	786	213	654	346
India	417	583	382	618

\* Based on 'type of hospital' reported cases only.

#### Mercy killing

630. SHRI A. ELAVARASAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the law Commission has recommended Government to allow terminally ill patients to end their lives to relieve them of long sufferings;

(b) if so, the details thereof and Government's reaction thereto;

(c) whether mercy killing for terminally ill patients is allowed in many other countries under the assistance of physicians to avoid their painful journey to the end; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) The Law Commission has intimated that the Commission in its 196th Report on the subject of Medical Treatment to Terminally Ill Patients (Protection of Patients and Medical Practitioners) has made some observations of "Euthanasia" and "Assisted Suicide".

(b) Till date Government has not permitted Euthanasia. Applications for the same cannot be entertained.

(c) and (d) The information is not available.